

ITEM NO.109

COURT NO.2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1189/2015

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

URMILA KOHLI (DEAD) THROUGH LRS.

Respondent(s)

IA No. 23551/2020 - EARLY HEARING APPLICATION

IA No. 123307/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 18-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) :

Mr. R. Venkataramani, Attorney General for India
Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Aditi Mishra, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s) :

Mr. P K S Baghel, Sr. Adv.
Mr. Ritesh Khatri, AOR
Mr. Mohit Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request made on behalf of learned
Attorney General of India, that he is busy in
Constitution Bench, list the matter on 8th April,
2026.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR